

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH, HYDERABAD**

CP.407/2016  
U/S 433, 434 & 439 (1) (b)  
of the Companies Act, 1956

In the matter of

M/s Interface Flor India Private Limited  
G-1, Pride Elite  
10, Museum Road  
Bangalore – 560001  
Karnataka

**CERTIFIED TO BE TRUE COPY  
OF THE ORIGINAL**

....Petitioner

Versus

M/s Waterbuck Technologies Private Limited  
D.No. 8-2-248/B/3/4, Plot No.8, R.K. Towers  
Journalist Colony, Road No.3, Banjara Hills  
Hyderabad – 500034  
Telangana

...Respondent



Date of order: 03.08.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties Present

For the Applicant Company: Shri A. Venkatesh along with  
Shri C. Tulasi Krishna and Shri  
A.R.C. Shekar Goud,  
Advocates

Per: Rajeswara Rao Vittanala, Member (Judicial)

## ORDER

1. Heard Shri A. Venkatesh, Learned Counsel along with Shri C. Tulasi Krishna and Shri A.R.C. Shekar Goud, Learned Counsel for the Petitioner.
2. The present company petition bearing CP No.407/2016 is filed by M/s Interface Flor India Private Limited against M/s Waterbuck Technologies Private Limited under Sections 433, 434 and 439 of the Companies Act, 1956, before Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, by inter-alia, seeking a direction to wind up the Company, by order of this court, under the provisions of the Companies Act, 1956.
3. The case was transferred to this Bench from the Hon'ble Court of Judicature at Hyderabad by an order dated 9.2.2017, in pursuant to the notification of Companies (Removal of Difficulties) Fourth Order, 2016 and Companies (Transfer of Pending Proceedings) Rules, 2016 issued by the Ministry of Corporate Affairs, New Delhi, and the case is covered under this GO. As no notice has been issued by Hon'ble High Court, the case is transferred to this Bench. On transfer, this case was listed on 7.4.17, 19.4.17, 8.6.2017, 13.6.2017, 27.6.2017, 10.7.2017, 26.07.2017 and today.
4. Today Shri A.R.C. Sehekar Goud, Learned Counsel for the Petitioner submit that he wants to withdraw the present company petition. He has also filed a memo to that extent.



5. In view of the facts and circumstances of the case, the Company Petition bearing CP No.407/2016 is dismissed as withdrawn.
6. No order as to costs.



*Sd/-*  
Ravikumar Duraisamy  
Member (T)

*Sd/-*  
Rajeswara Rao Vittanala  
Member (J)

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OF THE ORIGINAL

*V. Annapoorna*  
V. ANNAPOORNA  
Asst. DIRECTOR  
NCLT, HYDERABAD.

प्रमाणित प्रति  
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केस संख्या  
CASE NUMBER *cp.407/2016(NCLT)3374/16(16)*  
निर्णय का तारीख  
of the Companies Act 1956  
DATE OF JUDGEMENT...*3.8.2017*...  
प्रति तैयार किया गया तारीख  
COPY MADE READY ON...*8.8.2017*